

FIR No.520/18
PS Seema Puri
U/s.363/376 IPC & 4 POCSO Act

06.01.2021

Present: Sh. Narender Bhukal, Ld. APP for State.

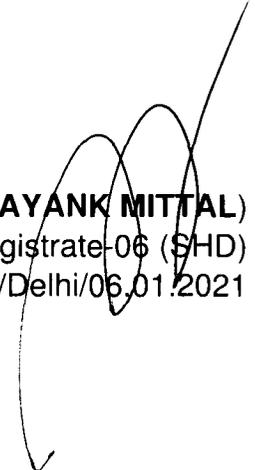
Sh. Ayush Khetarpal, Id counsel for the applicant.

Present application moved on behalf of the applicant for substitution of surety in the case titled as State vs Rishikesh Kumar FIR NO.520/18, PS Seema Puri.

Ld. Counsel for the applicant seeks permission to withdraw the present applicant.

Accordingly, present application is dismissed as withdrawn.

Application is disposed of.


(MAYANK MITTAL)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/06.01.2021

11
FIR No. 297/2020
PS MS Park
U/s. 33 Delhi Excise Act

06.01.2021

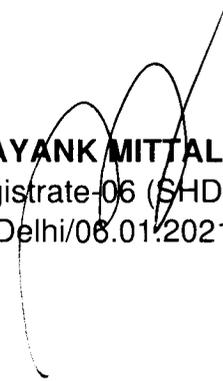
Present: Sh. Narender Bhukal, Ld. APP for State.

Application moved on behalf of applicant for release of jamatalshi articles.

Heard.

Let Jamatalashi articles be released to the applicant/accused as per seizure memo against acknowledgement.

Application is disposed off accordingly.


(MAYANK MITTAL)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/06.01.2021

3
FIR No. 119/2019
PS Seema Puri
U/s.380/457/511 IPC
State vs Mukul Kumar

06.01.2021

Present: Sh. Narender Bhukal, Ld. APP for State.

An application under Section 437 Cr.P.C is moved from jail on behalf of accused Mukul Kumar for grant of bail.

Arguments heard on bail application.

Accused is in JC since 29.11.2020. Recovery has already been effected. No further custodial interrogation is required from the accused. I see no reason to detain the accused further in custody.

In the totality of facts and circumstances, the accused is admitted to bail subject to furnishing bail bond in a sum of Rs.20,000/-with one surety in the like amount subject to following conditions:

- i. That he shall not indulge into similar offence or any other offence in the event of release on bail;
- ii. That he shall not tamper with evidence in any manner;
- iii. That in case of change of his residential address, she shall intimate the Court about the same; and
- iv. That he shall regularly appear before this court on each and every date of hearing.

The application stands disposed off accordingly.

(MAYANK MITTAL)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/06.01.2021

2
FIR No. 298/2020
PS M S Park
U/s.356/379/411/34 IPC
State vs Saleem @ Mohd. Hayat @Chandan

06.01.2021
Present: Sh. Narender Bhukal, Ld. APP for State.

An application under Section 437 Cr.P.C is moved on behalf of accused Saleem @ Mohd. Hayat @Chandan for grant of bail.

Arguments heard on bail application.

Accused is in JC since 29.11.2020. Recovery has already been effected. No further custodial interrogation is required from the accused. I see no reason to detain the accused further in custody.

In the totality of facts and circumstances, the accused is admitted to bail subject to furnishing bail bond in a sum of Rs.20,000/-with one surety in the like amount subject to following conditions:

- i. That he shall not indulge into similar offence or any other offence in the event of release on bail;
- ii. That he shall not tamper with evidence in any manner;
- iii. That in case of change of his residential address, she shall intimate the Court about the same; and
- iv. That he shall regularly appear before this court on each and every date of hearing.

The application stands disposed off accordingly.

(MAYANK MITTAL)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/06.01/2021

6
FIR No. 0323/19
PS Seema Puri
U/s. 420/468/419/34 IPC
S/v. Ramesh Chand Yadav

06.01.2021

Present: Sh. Narender Bhukal, Ld. APP for State.

Sh. S.K. Tiwari, Id counsel for the applicant.

This bail application U/s. 437 Cr.P.C. is moved on behalf of accused Ramesh Chand Yadav.

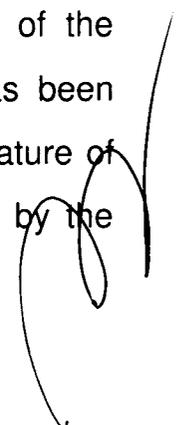
Reply filed by the IO.

Arguments heard. Record perused

It is argued by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter and the accused is in JC since 02.08.2019. Ld. Counsel for the accused has relied on the order of Hon'ble Apex Court in case titled as R.D. Upadhyay vs State of Andhra Pradesh & Ors and order of Hon'ble High Court of Delhi in case titled as Vijay Aggarwal vs Union of India. It is argued further that no purpose would be served by keeping the applicant/ accused in custody. Benefit of bail is requested.

Ld. APP for the state has argued per contra and has opposed the bail application on the ground that the offences against the applicant/ accused are serious in nature.

Ld. Counsel for the complainant has also appeared in the present matter and has submitted that after the filing of the chargesheet the bail application of another co-accused has been dismissed by Hon'ble High Court of Delhi, considering the nature of the offence and the way in which the offence is committed by the accused persons.



6

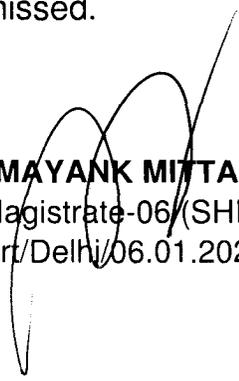
Submissions heard.

The court is mindful of the fact that as a general rule it is the bail and not the jail, which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of the investigation. The possibility of witness tempering and the apprehension of threat to witnesses are the factors which cannot be ignored.

In the present case, the accused persons have cheated the number of innocent complainants by inducing them to make huge payment for their appointment/selection in the government job in the Hon'ble High Court of Delhi in the Government job in the Hon'ble High Court of Allahabad and other offices. As per reply of the IO, Rs. 1.5 lacs were deposited in the account of the accused Ramesh Chand Yadav (present applicant) who is driver of Raghvender Singh. Bail application of accused Raghvender has been dismissed by Hon'ble High Court of Delhi vide order dated 24.11.2020 after filing of chargesheet . The judgement filed and relied on behalf of the accused persons are not relevant as the present applicant is not yet facing trial and those judgments are applicable where the accused is facing trial.

Considering the gravity of offence and the way in which innocent people have been cheated and the amount involved in the present matter, I deem it appropriate to dismiss the present application. Accordingly, present application is dismissed.

Copy of order be given dasti.


(MAYANK MITTAL)
Metropolitan Magistrate-06/(SHD)
Karkardooma Court/Delhi/06.01.2021

4c
FIR No. 513/2020
PS Seema Puri
U/s. 457/380/511 IPC
State vs. Kareem

06.01.2021

Present: Sh. Narender Bhukal, Ld. APP for State.

Sh. Pankaj Bhushan, Id counsel for the applicant/accused.

An application under Section 437 Cr.P.C is moved on behalf of accused Kareem for grant of bail.

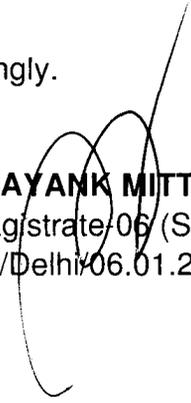
Arguments heard on bail application.

Accused is in JC since 18.11.2020. Recovery has already been effected. No further custodial interrogation is required from the accused. I see no reason to detain the accused further in custody.

In the totality of facts and circumstances, the accused is admitted to bail subject to furnishing bail bond in a sum of Rs.20,000/-with one surety in the like amount subject to following conditions:

- i. That he shall not indulge into similar offence or any other offence in the event of release on bail;
- ii. That he shall not tamper with evidence in any manner;
- iii. That in case of change of his residential address, he shall intimate the Court about the same; and
- iv. That he shall regularly appear before this court on each and every date of hearing.

The application stands disposed of accordingly.


(MAYANK MITTAL)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/06.01.2021

FIR No. 94/2020
PS Seema Puri
U/s. 498A/406/34 IPC
S/v Zamir Khan

06.01.2021
Present: None.

Despite waiting till 4:00pm none appeared on behalf of the applicant.

Put up on 12.01.2021.


(MAYANK MITTAL)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/06.01.2021

FIR No.523/16
PS Gandhi Nagr
FIR NO. 503/16
PS Krishna Nagr
UTP Ram Niwas
Jail no.12

06.01.2021

Present: Sh. Narender Bhukal, Ld. APP for State.

Acknowledgment filed on behalf of Jail Suptt. Jail NO.12,
Mandoli Jail. Be taken on record.

(MAYANK MITTAL)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/06/01/2021

9
FIR No.011461/19
PS Seema Puri
U/s. 379 IPC

06.01.2021

Present: Sh. Narender Bhukal, Ld. APP for State.

Applicant in person.

Application has been moved for dispose off of vehicle bearing no. DL-7CD-4141 (Maruti WagonR car).

Submissions heard.

Considering that the vehicle in question is 15 years old, present application is allowed. Applicant is at liberty to dispose off the abovesaid case property taken on superdari.

The application stands disposed off accordingly.

Copy of order be given dasti to applicant as prayed for.


(MAYANK MITTAL)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/06.01.2021